would like to mention one thing. there have been Press reports, erious reports, about starvation deaths. Ve do not actually belive them. But here were reports that 73 persons, 73 Members of the Legislature have partiipatd in the debate and they have nade allegations. But, Sir, I do not believe these reports. Yet I would like he Government to see that Andhra radesh is not neglected because, Andhra Pradesh has been so far helping he Centre by supplying rice ate of some four lakhs or five lakhs or even six lakhs of tonnes, but this ime they have asked for 28,000 tonnes of coarse grains. Therefore, I would request the Government of India to nelp Andhra Pradesh now.

REFERENCE TO THE MEMORAN-DUM SUBMITTED TO GOVERN-MENT BY SHRI J.R.D. TATA

SHRI BHUPESH GUPTA: Bengal): Sir, you will remember that more than once I had referred to the memorandum submitted to the Prime Minister and the Government by Mr. J. R. D. Tata, and I had requested you, Sir, and through you the Government that this memorandum be circulated to the Members of the House so that the Members can study it and that it can be made a subject matter of discussion in the House. Now, Sir, I have got a copy of the memorandum with This runs into fourteen space typed pages. Mr. Chavan looking at it; he knows it . . .

(Interruption)

I have a submission to make. It will be proper to lay it on the Table of the House. It carries a covering letter of Mr. J. R. D. Tata, dated May 17th. In this covering letter it is stated:

"In the course of the past few months, Tata representatives have had occasions to discuss with high

Delhi spokesmen in Government some of the problems of industry, Government industrial policies the decline in the growth rate of inand capacity. production dustrial It was suggested that Tatas should record their recommendations as to how best the industrial growth could be stepped up within the framework of the Government's socio-economic programmes and specially the joint sector concept. In response to this memoransuggestion, the attached dum presents the Tata's views the subject.—J. R. D. Tata."

Now, Sir, it is quite clear that the memorandum was prepared following discussions between Mr. Tata and the representatives of the Government, and it was in fact prepared at the instance of the Government. Now, Sir, this in itself is a serious matter and entitled to discussion. The Government was acting on behalf of the Parliament.

Secondly, Sir, preposterous sugges-They have suggestions are made. ted that labour policy should be changdirection of in the ed completely Mr. Tata; the labour should be sup-He has pressed with a firm hand. pointed out that the present majority in Parliament should be utilized for a reactionary change in policy. A new concept of joint sector has been developed, so much so Mr. Tata is offering them to come to his TISCO and he will enter into the oil refineries and The concept of joint sector is others. They suggest that now paraded. State should take in the monopoly element at the State level at the Central level. Many such suggestions and ideas are spelt out in this document: Revision of the industrial policy demanded, licensing should go and so many other such things regarding Most atrocious labour policies. and. provocative suggestions are made.

Shri Bhupesh Guptal

Now, why am I asking for it? We find that the Government is moving in that direction. The Government is moving in the direction of the Tata's memorandum. That is why we want this particular thing to be discussed, Sir. It is not an exercise in isolation. It is part of the big business counter offensive against the progressive forces in the country. That is why I say this matter should not be kept secret . . .

MR. DEPUTY CHAIRMAN: Please conclude. Mr. Goray wants to speak...

SHRI BHUPESH GUPTA: Mr. Goray will say something more. He will bring sharpness and richness to it; I have no doubt about it.

Hon. Members are entitled to know why the Government is withholding it. The "garibi hatao" slogan did not mean receiving Tata in the Secretariat. in the ministerial lobbies and receiving this kind of memorandum from him and tailoring Government's policies suit to suit Tata's interests. FICCI has also supported Therefore, Ι say that I be permitted to lay it on the Table of the In the other House, Sir, Wanchoo Interim Report has been allowed to be laid on the Table of the House by the Speaker, though it is a secret report.

The report was given officially. Mr. Tata does not claim it to be a confidential report. Surely, it is in the press and you should have no difficulty in permitting me to lay it on the Table of the House. Mr. Tata does not claim to be confidential. I should be allowed to lay it on the Table of the House and the Government itself should come forward and lay it on the Table of the House so that we could discuss the whole matter.

MR. DEPUTY CHAIRMAN: Yes, Mr. Goray.

GORAY (Maha-SHRI N. G. rashtra): Sir, I think what Mr. Bhupesh Gupta has suggested just now deserves your consideration. I have not studied this particular document though I have not think it is an it. 1 do offensive one or there is anything like but Shri Tata has submitted that points of view. important the time has come when the think Government will have to reconsider their Industrial Policy Resolution. have come to the cross-roads. Either we will have to move to the left or we will have to move to the right, cannot go on having the cake eating it also.

Therefore, Sir, I am saying that this is a very important document. Extracts of this document have already appeared in the press. I think it is not from the Government side but may be, it is from the Tata's side that this document was given to the press and some of the provisions of this document already appeared. It is a very important document from that point of view. It puts in a nutshell what the progressive section of the industry is thinking the economic situation in about the country and how the growth rate can be increased. Sir, it is a very important document because we have talked of industrial growth and social whole argument Now the seems to be that unless there is growth, there cannot be social justice. fore, Sir, we would like to know whether the Government agrees this point of view, whether the Government has replied to the Tata memorandum, whether the Government would like to take the Parliament into confidence. All these things are very relevant and the Parliament should not be kept in the dark. I would urge upon the Government to take the Parliament

into confidence and let us know whether they want to change their industrial policy or not.

SHRI KRISHAN KANT (Haryana): Sir, they have raised an issue which is not an issue concerning the States only. It is a national issue. (Interruptions.)

MR. DEPUTY CHAIRMAN: A few hon. Members went to the Chairman for mentioning this memorandum and now you cannot make it a discussion.

SHRI KRISHAN KANT: I do not want to make it a discussion...

SHRI A. G. KULKARNI (Maharashtra): It is a problem for all of us. (Interruptions.)

MR. DEPUTY CHAIRMAN: I am not permitting it.

SHRI BHUPESH GUPTA: Let me read it out...(Interruptions.)

MR. DEPUTY CHAIRMAN: No, Mr. Bhupesh Gupta, you cannot quote it.

SHRI N. G. GORAY: We want the Parliament to discuss it.

SHRI KRISHAN KANT: Well, if I could not go to the Chairman, I am requesting you to give me one minute.

MR. DEPUTY CHAIRMAN: No, no... (Interruptions). Mr. Bhupesh Gupta, you cannot quote from this memorandum. You went to the Chairman and the Chairman said that you could mention it in the House. He had not permitted it to be laid on the Table of the House.

SHRI BHUPESH GUPTA: All right, let me mention it.

MR. DEPUTY CHAIRMAN: It shall not be permitted to be laid on the Table of the House.

SHRI BHUPESH GUPTA: All right, you should allow me to mention it.

MR. DEPUTY CHAIRMAN: No, no. Yes, Mr. Minister.

THE TAXATION LAWS (AMEND-MENT) BILL, 1972

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Sir, I beg to move:—

"That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gifttax Act, 1958, as passed by the Lok Sabha be taken into consideration."

Sir, this Bill was introduced in the other House on the 12th August, 1971 and was referred to a Select Committee of that House on the 17th November, 1971. The Report of the Select Committee was presented to the Lok Sabha on the 10th May, 1972. The Select Committee made several modifications in the Bill. These modifications constitute a distinct improvement over the provisions in the Bill as originally introduced. The Bill has been passed by the Lok Sabha without any further modification and is now before House for consideration. The Bill has aroused considerable interest in country and I am sure the hon. Members would also have examined provisions in detail. I will not, therefore, tire the House by going details but will content myself by briefly explaining the rationale behind the provisions in the Bill and some of its important features.

As hon. Members are aware, the practice of understating the sale price of immovable properties in sale deeds has assumed alarming proportions in recent years. The consideration declared in the sale deed is paid in 'white' while the unrecorded part of the consideration, which in many cases